

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
58/66/PB/2020

IN THE MATTER OF:

M/s. HKX Logistics India Pvt. Ltd.

...APPLICANT

Vs.

ROC

...RESPONDENT

Section

U/s 66(1) of Comp. Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Anand Bajpai, Adv. alongwith
Adv Ravikant Pal.

For the IT Department

:Mr. Kunal Sharma (Sr. Standing
Counsel), Ms. Zehra Khan (Jr.
Standing Counsel), Mr. Sushrut
Meena, Advocates

ORDER

Mr. Sushrut Meena, Ld. Advocate appearing on behalf of the Income Tax Department has submitted that due to technical issue we could not file the report, although they served the copy of the report to the Ld. Counsel for the Applicant. We therefore, direct that the Applicant to file the copy of the report submitted by the Income Tax Department along with affidavit within one week. Report of the RoC is already on record. List the matter for arguments on **13.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)